

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.209- IA 51 of 2020
in
CP(IB) 157 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd
V/s
GPT Steel Industries Ltd

.....Applicant

.....Respondent

Order delivered on: 02/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Monaal Davawala, Adv.
Resolution Professional : Mr. Divyesh Desai
For the Respondent : Proxy for Mr. Tirth Bhatt, Adv. for R-1-3

ORDER

IA 51 of 2020

Ld. Counsel for the applicant was partly heard. On perusal of records, it appears that all respondents are not served upon by applicant. He is directed to issue fresh notice upon all respondents and file service affidavit.

List for further consideration on 09.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)